



Government of Jammu and Kashmir  
**General Administration Department**  
Civil Secretariat, **Jammu/Srinagar**

**Notification**

**Jammu, the 30<sup>th</sup> November, 2017**

**SRO 486** :- In pursuance of Section 6 of the Delhi Special Police Establishment Act, 1946 (Act No. 25 of 1946), the Government of Jammu and Kashmir hereby accords its consent to the extension of powers and jurisdiction of the Delhi Special Police Establishment Act, 1946 to the State of Jammu and Kashmir for registering a general FIR on the basis of enclosed Report of the House Committee regarding alleged bungs and embezzlement of public money in Jammu & Kashmir Cooperative Supply and Marketing Federation Limited (JAKFED) and conducting further investigation in the matter.

By Order of the Government of Jammu and Kashmir.

  
Commissioner/~~Secretary~~ to the Government,  
General Administration Department.

No: GAD(Vig)43-SP/1996-II

Dated: 30.11.2017

Copy to the:-

1. Principal Secretary to the Government, Home Department.
2. Director, Vigilance Organization, J&K Srinagar.
3. Deputy Inspector General of Police, Central Bureau of Investigation (CBI) New Delhi
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
5. Government Order file/Stock file/Monday Return.